

Item No. 2

CA No. 2/2020

CBI VS. RAJESH KUMAR MAROO

05.10.2020.

**Present:- Sh. Amit Kumar, Ld. PP for CBI.
Respondent in person.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

The respondent submits that his Counsel H.R. Dhamija, Advocate is unable to join the hearing today and therefore, requests for an adjournment.

Let the TCR be summoned for next date of hearing.

Adjourned for arguments on the appeal to 27.10.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/05.10.2020**

Item No. 3
CBI Case No. 214/2019
CBI Vs. Srichand Etc. (Chanderlok CGHS)

05.10.2020.

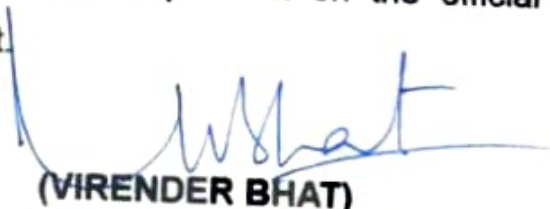
Present:- Sh. Neetu Singh, Ld. PP for CBI.
Sh. Abhishek Prasad, Ld. Counsel for accused Narayan Diwakar (A-8), Sri Chand (A-1), Anna Wankhede (A-2), S.P. Saxena (A-4) & K.A Kanekar (A-3).
Sh. Gaurav Aggarwal, Ld. Counsel for Ashok Johri (A-5).
Sh. Amit Khanna, Ld. Counsel for Rohit Saxena (A-6) and Mohit Saxena(A-15) alongwith said accused in person through VC.
Dr. Sushil Kumar Gupta & Sh. R.S. Ahuja, Ld. Counsels for accused S.S. Aswal (A-9).
None for remaining accused.
(Trial qua A-10 Ramesh Chandra has been separated vide order dt. 09.01.2020)
A-13 has already been discharged by the Hon'ble High Court vide order dt. 17.09.2019.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Sh. Abhishek Prasad, Advocate submits that accused Srichand has been admitted in the ICU for the last about one week for which reason he was unable to prepare his response to the questionnaire supplied by this court U/s 313 Cr PC.

In view of the same, adjourned for recording of statement of accused Srichand U/s 313 Cr PC to 12.10.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/05.10.2020

Item No. 4

CBI Case No. 207/2019

CBI Vs. Ravinder Pal Raghav Etc. (Shiv Jyoti CGHS Ltd)

05.10.2020.

**Present:- Sh. Neetu Singh, Ld. PP for CBI.
Proceedings qua A1 & A2 have already been abated due to their death.
Accused No. 8 has already been discharged.
Sh. Hitendra Nahata, Ld. Counsel for accused M.M. Sharma & Jyoti.
Dr. Sushil Kumar Gupta and Sh. R.S. Ahuja, Ld. Counsels for accused R.K. Srivastava.
Sh. S.K. Bhatnagar, Ld. Counsel for accused P.D. Sharma & S.S. Negi.
Sh. Tanveer Ahmed, Ld. Counsel for accused Rajiv Gupta.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Final arguments heard today also for about 2 Hours.

At the request of Mr. Nahata, Advocate, adjourned for further final arguments to 12.10.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/05.10.2020**

Item No. 7

CBI Case No. 242/2019

CBI Vs. M. Waheed (Chinar CGHS)

05.10.2020.

**Present:- Sh. Neetu Singh, Ld. PP for CBI .
Sh. Harish Dasan, Ld. Counsels for A-7 A.K. Shankaran.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

At the request of Mr. Dasan, Advocate, adjourned for filing the bail bond U/s 437A Cr. PC on behalf of accused A.K. Shankaran to 06.10.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/05.10.2020**

Item No. 6

CBI Case No. 403/2019

CBI Vs. M/s Dolphin Scaffoldings Pvt. Ltd

RC/DST/2017/A/0014

PS CBI, STF, New Delhi

U/s 120B r/w 420/406/465/471 IPC and 13 (2) r/w 13 (1)(d) PC Act, 1988

05.10.2020.

**Present:- Sh. Bharat Gupta, Ld. Counsel for the applicant/accused Sunny Kalra.
Sh. Neetu Singh, Ld. PP for CBI .**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Personal Bonds/Surety Bonds have already been submitted on behalf of accused Sunny Kalra who was granted bail by this court vide order dt. 25.09.2020. The two sureties namely Rohit Kumar and Ankur Kapoor have also joined the hearing through Video Conferencing. They are identified by the Ld. Counsel Sh. Bharat Gupta Advocate. The documents submitted by them alongwith their respective surety bonds have been perused. The bail bonds/surety bonds are hereby accepted.

It is directed that accused Sunny Kalra be released from custody forthwith if not required to be detained in any other case.

The Ahlmad is directed to transmit today's order to the Superintendent Central Jail Tihar through E-mail on his official Email ID, who shall release the applicant/accused Sunny Kalra, S/o Late Sh. Madan Kalra R/o House No. 477, Shivaji Marg, Westend Greens, Rajokari Farms, New Delhi, also at 35G, First Floor, Sector 40, Gurugram, Haryana, also at Flat No. 1003, Al Rabia Towers, Dubai, UAE forthwith, if not required to be detained in any other case. This order itself shall be treated as release warrant and the jail authority shall not insist for separate release warrant in the present case.

The Ahlmad is also directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/05.10.2020

CBI Case No. 190/2019

CBI Vs. Narayan Diwakar Etc (Om CGHS)

05.10.2020.

Present:- None.

In this case, there is stay on pronouncement of Judgment ordered by the Hon'ble High Court. Therefore, since no effective proceedings had to be conducted today and the case was only to be adjourned, the parties and their lawyers were not asked to join through video conferencing.

List for awaiting further orders from the Hon'ble High Court on 06.11.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/05.10.2020

CBI Case No. 195/2019

CBI Vs. Ashok Choudhary Etc (Suman CGHS)

05.10.2020.

Present:- None.

In this case, there is stay on pronouncement of Judgment ordered by the Hon'ble High Court. Therefore, since no effective proceedings had to be conducted today and the case was only to be adjourned, the parties and their lawyers were not asked to join through video conferencing.

List for awaiting further orders from the Hon'ble High Court on 07.11.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/05.10.2020